

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRL MP NOS.1180-1181 in
TRANSFER PETITION (CRL.) NO(s). 165 OF 2007

SHILPA SHETTY Petitioner(s)

VERSUS

RIKHAB RAJ BHANDARI & ORS Respondent(s)
(For ad-interim stay/directions on behalf Respondent NO.5 and Exemption from filing O.T.)

Date: 14/03/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R.V.RAVEENDRAN

For Petitioner(s) Mr.Anand Grover, Adv.
Mr.Mheak G.Sethi, Adv.
Mr. Sanjay Sharawat,Adv.

For Respondent(s) Mr.V.Madhukar, Adv.
Mr.Sumit Ghosh, Adv.
Mr. Jatinder Kumar Bhatia,Adv.

Ms.Indira Jaisingh, Sr.Adv.
Mr. Naveen R. Nath ,Adv
Ms.Lalit Mohini Bhat, Adv.
Ms.Hetu Arora, Adv.
R.No.6 Mr.B.S.Mor, Adv.
Mr.Ruban Singh Tevitiya, Adv.
Ms.Kusum Singh, Adv.
Mr.R.C.Kaushik, Adv.

UPON hearing counsel the Court made the following
ORDER

CRL MP NOS.1180-1181:

The proceedings are already stayed on 15.5.2007.

If there is any warrant for arrest against the applicant (Richard Gere), the same is stayed and shall not be executed. The applicant is stated to be a permanent resident of U.S.A. and he is not in India. The order restraining him from leaving the country is also stayed. He may travel to India subject to his having proper travel documents.

The CRLMPs are disposed of accordingly.

(G.V.Ramana)
Court Master

(Veera Verma)
Court Master